

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO.3008**  
TO BE ANSWERED ON 06.08.2018

**DEVELOPMENT OF FIVE YEAR PLAN TO ST**

3008. SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the schemes have been implemented from 2014 till end of the 12th Five Year Plan date for the development of Scheduled Tribes in that State of Kerala; and
- (b) the details of special assistance given by Central Government under (i) Pre-matric Scholarships and Post-matric Scholarships for tribal students, (ii) Special Central Assistance to Tribal Sub-Plan Scheme (SCA to TSS), (iii) Grants under Article 275 (1) of the Constitution of India, (iv) Vanabhadhu Kalyan Yojana, and (v) Conservation-cum-Development Plan for Particularly Vulnerable Tribal Groups (PVTGs) from 2014 till date?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASWANTSINH BHABHOR)

(a) Government has adopted a multi-pronged strategy for overall development of tribal people living across the country, which includes support for education, health, sanitation, water supply, skill development, livelihood etc. Major part of infrastructure development and provision of basic amenities in tribal areas/regions in the country is carried out through various schemes/programmes of concerned Central Ministries and the State Governments concerned, while the Ministry of Tribal Affairs provides additive to these initiatives by way of plugging critical gaps. The details of schemes implemented by the Ministry for the development of Scheduled Tribes in that State of Kerala is given as under:

(i) **Pre-Matric Scholarship for ST students:** Applicable to students who are studying in Classes IX–X. Priority is given for girls. Parental income from all sources should be less than Rs.2.00 lakhs per annum, which is proposed to be revised to R.2.50 lakhs per annum. Scholarships are paid @ Rs.150/- per month for Day Scholars and @Rs.350/- per month for Hostellers, for a period of 10 months in a year. This is proposed to be revised from existing Rs.150/- to Rs.225/- p.m. for Day Scholars, and from Rs.350/- to Rs.525/- p.m. for Hostellers. Central assistance in the share of 75:25 (90:10 for NER and Hilly States) to State Governments/UT Administrations is available from the Government of India. Scholarship is distributed through the State Government/UT Administration.

(ii) **Post Matric Scholarship for ST students:** Applicable to students of class XI onwards who are studying in any recognized course from a recognized institution. Parental income from all sources should be less than Rs.2.50 lakhs per annum. Compulsory fees charged by educational institutions are reimbursed subject to the limit fixed by the concerned State Fee fixation committee and scholarship amount of Rs.230 to Rs.1200 per month, depending upon the course of study is paid. Central assistance in the share of 75:25 (90:10 for NER and Hilly States) to State Governments/UT Administrations is available from the Government of India. Scholarship is distributed through the State Government/UT Administration.

(iii) **Special Central Assistance to Tribal Sub-Scheme (SCA to TSS):** SCA to TSS is a Centrally Sponsored Scheme with 100% grant from Government of India. Its objective is to bridge the gap between Scheduled Tribes (ST) population and others. Financial assistance is provided to the State Governments against the proposal of activities for welfare of STs received from them by providing support for education, health, agriculture, sanitation, water supply, livelihood, skill development, minor infrastructure etc. The formulation of proposal and the implementation thereof is the responsibility of the State Government. However, as a part of rationalization of schemes of the Ministry, it has been decided to subsume the intervention of Girls & Boys

Hostels for STs under the Schemes of 'Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) and Grants under Article 275(1) of the Constitution from 2018-19 onwards.

(iv) **Grants under Article 275(1) of the Constitution:** It is 100% grant from Government of India. Funding under this programme is to enable the State to meet the cost of such schemes of development as may be undertaken by the State for the purpose of promoting the welfare of Scheduled Tribes including women in that State or raising the level of administration of Scheduled Areas therein to that of the rest of the areas of that State. Funds are released towards various sectors such as education, health, agriculture, horticulture, animal husbandry, fisheries, dairy, other income generating schemes and skill development.

(v) **Vanabandhu Kalyan Yojana(VKY):** Vanbandhu Kalyan Yojana has been adopted as a strategy to facilitate need-based and outcome-oriented holistic development of the tribal people. It envisages that all targeted benefits of goods and services under various programmes / schemes of Central as well as State Governments actually reach the ST population, through convergence of resources. VKY is now a strategic process and since 2016-17 its objectives are being met out of the Tribal Sub-Plan (now called Scheduled Tribe Component) funds available under the various schemes of Central Government and State Government.

(vi) **Development of Particularly Vulnerable Tribal Groups (PVTGs):** The scheme of Development of PVTGs covers 75 identified PVTGs among Scheduled Tribes in 18 States/UT of Andaman & Nicobar Islands for the activities like housing, land distribution, land development, agriculture development, animal husbandry, construction of link roads, installation of non-conventional sources of energy for lighting purpose, social security including Janshree Bhima Yojana or any other innovative activity meant for the comprehensive socio-economic development of PVTGs. Funds are released to States/UT in accordance with the annual programme proposed for a particular financial year in the Conservation-cum-Development Plan (CCD Plan).

(vii) **Hostels for Girls & Boys for STs:** Under the scheme, Central assistance is given to States / UTs / Universities for construction of new hostel buildings and / or extension of existing hostels. State Governments are eligible for 100% central share for construction of all Girls' hostel and also for construction of Boys' hostel in naxal affected areas. The funding pattern for other Boys' Hostel to State Governments is on 50:50 basis.

(viii) **Grants-in-Aid to Voluntary Organisations working for the Welfare of Scheduled Tribes:** The prime objective of the scheme is to enhance the reach of welfare schemes of Government and fill the gaps in service deficient tribal areas, in the sectors such as education, health, drinking water, agro-horticultural productivity, social security net etc. through the efforts of voluntary organizations, and to provide environment for socio-economic upliftment and overall development of the Scheduled Tribes (STs). Any other innovative activity having direct impact on the socio-economic development or livelihood generation of STs may also be considered through voluntary efforts.

(ix) **Institutional Support for Development and Marketing of Tribal products / produce:** This Central Sector scheme which is continuing since 1992-93, is being implemented through the Tribal Cooperative Marketing Development Federation of India Ltd. (TRIFED), a multi-State cooperative Society under the Ministry of Tribal Affairs and the State Tribal Development Cooperative Corporations (STDCCS). Objective of this Scheme is to create institutions for the Scheduled Tribes to support marketing and development of activities they depend on for their livelihood. These are sought to be achieved by specific measures like (i) market intervention; (ii) training and skill up-gradation of tribal Artisans, Craftsmen, MFP gatherers etc.; (iii) R&D/IPR activity; and (iv) Supply chain infrastructure development.

(x) **Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of Value Chain for MFP:** This is a Centrally Sponsored Scheme introduced in the 2013-14 for providing social safety for MFP gathers, who are primarily Scheduled Tribes. The scheme seeks to establish a system to ensure fair monetary returns for their efforts in collection, primary processing, storage, packaging, transportation etc. It also seeks to get them a share of revenue from the sales proceeds with cost deducted. It also aims to address other issues for sustainability of process.

(xi) **Support to National/State Scheduled Tribes Finance and Development Corporations (NSTFDC/STFDCS):** This is a centrally sponsored Scheme wherein funds are released by the Ministry to the NSTFDC, a CPSE under this Ministry and the State Tribal Finance & Development Corporation (STFDCs) by way of equity support against their respective authorized share capitals. The main objectives of the scheme are (i) To identify economic activities of importance to the Scheduled Tribes so as to generate self-employment

and raise their income level, (ii) To upgrade their skills and processes through both institutional and on the job training, (iii) To make existing State/ UT Scheduled Tribes Finance and Development Corporations (SCAs) and other developmental agencies engaged in economic development of the Scheduled Tribes more effective, (iv) To assist SCAs in project formulation, implementation of NSTFDC assisted schemes and in imparting training to their personnel, and (v) To monitor implementation of NSFDC assisted schemes in order to assess their impact.

(xii) **Support to Tribal Research Institutes:** Tribal Research Institutes (TRIs) have been set up by various State Governments. TRIs are established and administratively supported by concerned State Governments. The basic objective of the scheme is to strengthen the Tribal Research Institutes (TRIs) in their infrastructural needs, Research & Documentation activities and Training & Capacity Building programmes, etc. It is envisaged that TRIs should work as body of knowledge & research more or less as a think tank for tribal development, preservation of tribal cultural heritage, providing inputs to States for evidence based planning and appropriate legislations, capacity building of tribals and persons / institutions associated with tribal affairs, dissemination of information and creation of awareness.

(xiii) **National Overseas Fellowship for ST Students:** Provides financial assistance to selected students to pursue Post Graduation, Ph.D & Post-Doctoral study abroad. A total of 20 awards are given every year. Of these, 17 awards are for STs and 3 awards for students belonging to Particularly Vulnerable Tribal Groups. Parental/family income from all sources should not exceed Rs.6.00 lakhs per annum. Annual maintenance allowance of ₹9900/-, annual contingency & Eqpt allowance of ₹1116/-, tuition fees as per actuals and other admissible fees are provided for candidates in United Kingdom. For candidates USA, annual maintenance allowance of \$15400/-, annual contingency & Eqpt allowance of \$1532/-, tuition fees as per actuals and other admissible fees are provided. For candidates in other countries, US dollar or equivalent rate would be applicable. Disbursement of scholarships through the Ministry of External Affairs/ Indian Missions abroad.

(xiv) **National Fellowship and Scholarship Scheme for Higher Education of ST Students:**

- (i) **Scholarship for Higher Education (earlier known as Top Class Education For St Students):** Scholarship is given to ST students for pursuing studies in prescribed courses in any of the 246 institutes of excellence across the country like IITs, AIIMS, IIMs, NIITs, etc. identified by the Ministry. Priority is given to girls. Total number of scholarships is 1000 per year. Family income from all sources does not exceed Rs.6.00 lakhs per annum. Scholarship amount includes tuition fees, living expenses and allowances for books and computer.
- **Fellowship (earlier known as Rajiv Gandhi National Fellowship) Scheme for ST Students):** 750 fellowships are provided to ST students each year for pursuing higher studies in India for MPhil and PhD. Fellowship is granted as per UGC norms, @Rs.25,000/- for JRF and @Rs.28,000/- for SRF. Duration of Fellowship:

a.	Enrolment of M.Phil.	2 years
b.	Ph.D (exclusively)	5 years
c.	Enrolment of Ph.D after completion of M.Phil.	2 years (M.Phil) and 3 years (Ph.D)

(b) The details of funds released by the Ministry under the following schemes namely (i) Pre-matric Scholarships and Post-matric Scholarships for tribal students, (ii) Special Central Assistance to Tribal Sub-Plan Scheme (SCA to TSS), (iii) Grants under Article 275 (1) of the Constitution of India, (iv) Vanabhadhu Kalyan Yojana, and (v) Conservation-cum-Development Plan for Particularly Vulnerable Tribal Groups (PVTGs) from 2014 till date in the country including Kerala State are given at **Annexure-I, II, III, IV, V & VI.**

\*\*\*\*\*

Annexure referred in reply to part (b) of Lok Sabha Unstarred Question No.3008 for 06.08.2018 asked by SHRIMATI P.K. SREEMATHI TEACHER regarding 'Development of Five Year Plan to ST'.

Details of funds released to States/UTs under the Scheme of Pre-Matric Scholarship for ST Students from 2014-15 to 2016-17.

(₹ in lakh)

Sl. No.	Name of the State/UT	2014-15	2015-16	2016-17
		Fund Released	Fund Released	Fund Released
1	Andaman & Nicobar	0.00	0.00	0.00
2	Andhra Pradesh	1386.00	1983.00	0.00
3	Arunachal Pradesh	0.00	0.00	0.00
4	Assam	0.00	0.00	321.33
5	Bihar	688.60	375.00	0.00
6	Chhattisgarh	3718.00	3607.00	2534.15
7	Dadar & Nagar Haveli	0.00	0.00	0.00
8	Daman & Diu	0.00	0.00	0.00
9	Goa	0.00	0.00	52.64
10	Gujarat	3750.00	3745.76	80.81
11	Himachal Pradesh	73.00	96.12	51.21
12	Jammu & Kashmir	0.00	700.00	0.00
13	Jharkhand	1613.00	0.00	0.00
14	Karnataka	0.00	0.00	0.00
<b>15</b>	<b>Kerala</b>	<b>0.00</b>	<b>300.00</b>	<b>796.40</b>
16	Madhya Pradesh	0.00	4300.00	0.00
17	Maharashtra	0.00	0.00	0.00
18	Manipur	496.05	0.00	867.38
19	Meghalaya	0.00	0.00	0.00
20	Mizoram	0.00	0.00	336.36
21	Nagaland	0.00	851.47	0.00
22	Odisha	4511.00	4900.00	3376.36
23	Rajasthan	2383.34	0.00	0.00
24	Sikkim	7.80	0.00	0.00
25	Tamil Nadu	0.00	600.00	0.00
26	Telangana	745.52	0.00	0.00
27	Tripura	678.75	1303.60	0.00
28	Uttar Pradesh	0.00	0.00	0.00
29	Uttarakhand	19.82	107.00	0.00
30	West Bengal	0.00	0.00	0.00
	<b>Total</b>	<b>20070.88</b>	<b>22868.95</b>	<b>8416.64</b>

**Annexure referred in reply to part (b) of Lok Sabha Unstarred Question No.3008 for 06.08.2018 asked by SHRIMATI P.K. SREEMATHI TEACHER regarding 'Development of Five Year Plan to ST'.**

**Details of funds released to States/UTs under the Scheme of Post-Matric Scholarship for ST Students from 2014-15 to 2016-17.**

(₹ in lakh)

Sl. No.	NAME OF STATE/UT	2014-15	2015-16	2016-17
		Fund Released	Fund Released	Fund Released
1	A. & N. Islands	0.75	0.00	0.00
2	Andhra Pradesh	5070.01	1986.82	9777.62
3	Arunachal Pradesh	2.29	1137.61	1136.32
4	Assam	1114.00	6748.28	266.65
5	Bihar	23.00	0.00	0.00
6	Chhattisgarh	4066.75	4764.83	2674.82
7	Daman & Diu	1.00	0.00	53.63
8	Goa	2.00	356.00	645.00
9	Gujarat	3929.23	5520.40	22040.27
10	Himachal Pradesh	237.00	1350.00	931.36
11	Jammu & Kashmir	2494.17	2494.17	2587.84
12	Jharkhand	4927.23	0.00	8148.39
13	Karnataka	3691.00	5839.00	8540.00
<b>14</b>	<b>Kerala</b>	<b>647.00</b>	<b>0.00</b>	<b>3122.00</b>
15	Madhya Pradesh	2385.00	3065.00	13054.00
16	Maharashtra	7451.83	5209.83	22092.28
17	Manipur	3615.48	3588.00	3385.20
18	Meghalaya	438.00	3274.61	3189.00
19	Mizoram	4501.15	4927.91	4267.52
20	Nagaland	2329.59	2646.34	1344.00
21	Odisha	4512.00	4050.00	15556.48
22	Rajasthan	6440.00	10890.43	9800.00
23	Sikkim	414.00	400.00	938.16
24	Tamil Nadu	44.00	2266.86	3061.85
25	Telangana	12329.88	9650.00	11483.00
26	Tripura	974.82	1700.00	1323.90
27	Uttar Pradesh	56.00	0.00	1057.50
28	Uttarakhand	164.00	900.00	5090.57
29	West Bengal	237.00	2948.46	0.00
	<b>Total</b>	<b>72098.18</b>	<b>85714.55</b>	<b>155567.37</b>

Annexure referred in reply to part (b) of Lok Sabha Unstarred Question No.3008 for 06.08.2018 asked by SHRIMATI P.K. SREEMATHI TEACHER regarding 'Development of Five Year Plan to ST'.

Details of funds released to States/UTs under the Scheme of Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) from 2014-15 to 2016-17.

(Rs. in Lakh)

Sl. No.	States	2014-15	2015-16	2016-17
1	Andhra Pradesh	2937.82	3500.00	5000.42
2	Assam	1788.59	5844.00	3407.80
3	Bihar	403.00	1368.26	743.74
4	Chhattisgarh	9826.50	10809.64	11717.82
5	Goa	0.00	0.00	455.68
6	Gujarat	10382.74	10566.50	9488.00
7	Himachal Pradesh	997.99	475.00	1959.39
8	Jammu & Kashmir	0.00	2000.00	3671.61
9	Jharkhand	9571.11	10000.00	9820.75
10	Karnataka	3000.00	4370.00	5100.00
<b>11</b>	<b>Kerala</b>	<b>530.00</b>	<b>357.50</b>	<b>808.09</b>
12	Madhya Pradesh	15274.22	11501.21	19236.61
13	Maharashtra	11726.18	12514.91	9547.00
14	Manipur	1118.00	1100.00	2260.00
15	Odisha	14925.04	14728.52	11806.27
16	Rajasthan	8822.04	10190.00	11072.90
17	Sikkim	520.25	353.00	1497.62
18	Tamil Nadu	217.33	0.00	600.00
19	Telangana	3541.00	4000.00	3845.35
20	Tripura	1183.94	2400.07	1345.76
21	Uttarakhand	805.83	0.00	0.00
22	Uttar Pradesh	697.79	905.51	121.92
23	West Bengal	5730.00	6233.00	5995.50
	<b>Total</b>	<b>103999.37</b>	<b>113217.12</b>	<b>119502.23</b>

**Annexure-IV**

**Annexure referred in reply to part (b) of Lok Sabha Unstarred Question No.3008 for 06.08.2018 asked by SHRIMATI P.K. SREEMATHI TEACHER regarding 'Development of Five Year Plan to ST'.**

**Details of funds released to States/UTs under the Scheme of Grants under Article 275(1) of the Constitution from 2014-15 to 2016-17.**

**(Rs. in Lakh)**

S.N	States	2014-15	2015-16	2016-17
1	Andhra Pradesh	2139.00	5500.00	2869.43
2	Arunachal Pradesh	1880.40	3000.80	6580.53
3	Assam	0.00	0.00	844.12
4	Bihar	586.00	0.00	1467.58
5	Chhattisgarh	10778.00	11904.31	10488.52
6	Delhi	0.00	0.00	0.00
7	Goa	8592.45	400.00	450.00
8	Gujarat	190.99	11680.00	9739.02
9	Himachal Pradesh	0.00	523.20	1595.87
10	Jammu & Kashmir	9873.00	2000.00	3539.66
11	Jharkhand	4880.40	12202.96	9489.38
12	Karnataka	748.94	6300.00	4664.00
<b>13</b>	<b>Kerala</b>	<b>17321.42</b>	<b>1085.44</b>	<b>695.58</b>
14	Madhya Pradesh	11701.29	14845.15	14971.43
15	Maharashtra	1600.01	13374.00	11536.53
16	Manipur	2334.03	1216.00	1694.40
17	Meghalaya	1877.78	1507.68	1576.21
18	Mizoram	2067.15	3617.37	1927.49
19	Nagaland	12728.22	5469.34	6368.00
20	Odisha	9755.92	15200.00	11954.96
21	Rajasthan	370.30	11000.00	10341.39
22	Sikkim	639.60	1250.30	1147.00
23	Tamil Nadu	3894.40	852.80	798.24
24	Telangana	1218.99	6090.00	3608.05
25	Tripura	743.49	1600.68	1280.99
26	Uttar Pradesh	1530.36	1514.74	1138.62
27	Uttarakhand	5747.00	92.02	0.00
28	West Bengal	2139.00	7000.00	5814.37
	<b>Total</b>	<b>115338.14</b>	<b>139226.79</b>	<b>126581.37</b>

Annexure referred in reply to part (b) of Lok Sabha Unstarred Question No.3008 for 06.08.2018 asked by SHRIMATI P.K. SREEMATHI TEACHER regarding 'Development of Five Year Plan to ST'.

Details of funds released to States/UTs under the Scheme of Vanabadhu Kalyan Yojana from 2014-15 to 2015-16.

(Rs. in Lakh)

S.No.	State	2014-15	2015-16
		<i>Funds Released</i>	<i>Funds Released</i>
1	Andhra Pradesh	1000.00	500.00
2	Arunachal Pradesh	0	600.00
3	Assam	0	852.00
4	Bihar	0	760.00
5	Chhattisgarh	1000.00	1384.50
6	Gujarat	1000.00	1723.00
7	Himachal Pradesh	1000.00	0
8	Jharkhand	1000.00	1344.80
9	Jammu & Kashmir	0	500.00
10	Kerala	0	300.00
11	Madhya Pradesh	1000.00	1909.28
12	Maharashtra	1000.00	1400.00
13	Mizoram	0	490.50
14	Nagaland	0	766.65
15	Odisha	1000.00	1650.00
16	Sikkim	0	382.43
17	Rajasthan	1000.00	1046.42
18	Tamil Nadu	0	700.00
19	Telangana	1000.00	427.42
20	Tripura	0	613.00
21	Uttar Pradesh	0	200.00
22	West Bengal	0	2450.00
<b>Total</b>		<b>10000.00</b>	<b>20000.00</b>



**Annexure-VI**

**Annexure referred in reply to part (b) of Lok Sabha Unstarred Question No.3008 for 06.08.2018 asked by SHRIMATI P.K. SREEMATHI TEACHER regarding ‘Development of Five Year Plan to ST’.**

**Details of funds released to States/UTs under Conservation-cum-Development Plan for Particularly Vulnerable Tribal Groups (PVTGs) from 2014-15 to 2016-17.**

**(Rs. in Lakh)**

<b>Sl. No.</b>	<b>Name of State</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>
1	Andhra Pradesh	1750.00	3240.00	5105.00
2	Andaman &Nocobar island	75.00	0.00	100.00
3	Bihar	0.00	0.00	342.87
4	Chattisgarh	1400.00	1809.63	1230.00
5	Gujarat	1000.00	898.10	779.12
6	Jharkhand	0.00	1575.00	3120.00
7	Karnataka	0.00	800.00	136.00
8	Kerala	600.00	0.00	100.00
9	Madhya Pradesh	4500.00	4491.92	10460.40
10	Maharashtra	2610.00	0.00	2077.00
11	Manipur	100.00	100.00	329.00
12	Orissa	2000.00	3373.92	1379.00
13	Rajasthan	700.00	1076.09	1331.00
14	Tamil Nadu	2000.00	1048.15	3055.00
15	Telangana	1250.00	1439.04	1139.00
16	Tripura	950.00	895.56	2250.00
17	West Bengal	1300.00	447.60	574.00
18	Utrakhand	0.00	0.00	292.48
19	Uttar Pradesh	0.00	0.00	0.00
	<b>Grand Total</b>	<b>20235.00</b>	<b>21195.00</b>	<b>33799.87</b>

\*\*\*\*\*